

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF OZONE PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	OZONE PROJECTS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	13.07.2005
3.	Authority under which Corporate Debtor is Incorporated / Registered	Companies Act 1956, Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101TN2005PTC056894
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: New No.63, G.N.Chetty Road, T. Nagar, Chennai - 600017 Tamil Nadu
6.	Insolvency Commencement Date in respect of Corporate Debtor	March 08, 2022 (Order received by IRP on March 09, 2022)
7.	Estimated Date of Closure of Insolvency Resolution Process	September 04, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: N Veerapandian Reg No.: IBBI/PA-001/IP-P-02148/2020-2021/13301
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Office: New No 36, Second Street, Gopalapuram, Thiruvika Nagar, Jawahar Nagar Post, Chennai- 600082, Tamil Nadu Registered Email id: veerapandian.cbii@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Process Specific Address: Senate Space, W126, 3rd Floor, 3rd Avenue, Anna Nagar, Chennai - 600040 Process Specific Email id: ozone_cirp@ancoraa.com
11.	Last Date for Submission of Claims	March 23, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under a Real Estate Project as per clause (f) of section 5(8)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	1. Mr. Gopinath [Registration No.: IBBI/PA-003/00302/2020-2021/13297] Email: gopinathsa2000@gmail.com 2. Mr. Sandeep Kothari [Registration No: IBBI/PA-001/IP-P-02301/2020-2021/13494] Email: ipsandeepkothari@gmail.com 3. Mr. Subhash Chandra Modi [Registration No. IBBI/PA-003/IP-N00176/2018-2019/12119] Email: subhash0658@gmail.com
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link for downloading claim forms: www.ibbi.gov.in/downloadforms.html (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the **OZONE PROJECTS PRIVATE LIMITED on March 08, 2022** (Order received by the IRP on March 09, 2022).

The creditors of **OZONE PROJECTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **March 23, 2022** to the Interim Resolution Professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class Allottees under a Real Estate Projects under section 5 (8) (f) of the Insolvency and Bankruptcy Code, 2016 in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- N Veerapandian

Place: Chennai

Interim Resolution Professional

Date : March 12, 2022

**In the matter of Ozone Projects Private Limited
(Reg No. IBBI/PA-001/IP-P-02148/2020-2021/13301)**